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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6340/2019 & CM Appl. 26997/2019

RADICO KHAITAN LIMITED

..... Petitioner

Through: Mr. Sagar Chandra, Advocate.with

Ms. Ishani Chandra, Mr. Ankit

Rastogim, Mr. K.P.

Sivaramakrishanan, Advocates.

versus

UNION OF INDIA & ANR

..... Respondents

Through: Mr. Gaurang Kanth, Advocate. for R-

1.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER 30.05.2019

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CM Appl. 26998/2019

Exemption allowed, subject to all just exceptions.

The application is disposed of.

W.P.(C) 6340/2019 & CM Appl. 26997/2019

- 1. Issue notice to respondent no.2 by all permissible modes including *dasti*. Mr. Gaurang Kanth, Advocate for respondent no.1 accepts notice. Reply be filed within six weeks and rejoinder within four weeks thereafter.
- 2. Any action taken pursuant to the impugned judgment of the Board will be subject to the outcome of this petition.
- 3. Mr. Sagar Chandra, learned counsel for the petitioner states that there *W.P.(C)* 6340/2019 page 1 of 2





are certain other applications pending with regard to word mark "GOA". Those applications will not be decided until the next date of hearing.

4. List on 27.09.2019.

This order be given dasti.

PRATEEK JALAN, J

MAY 30, 2019 'j'/s

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